

11.7½ hrs

## ASSENT TO BILLS

[English]

SECRETARY GENERAL : Sir, I lay on the Table the following Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 28th July, 1988 :

- (1) The Food Corporations (Amendment) Bill, 1988
- (2) The Punjab Appropriation (No. 2) Bill, 1988.

11.08 hrs.

## LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[English]

MR. DEPUTY SPEAKER : The Committee on Absence of Members from the sittings of the House in their Thirteenth Report presented to the House on 1st September, 1988, have recommended that leave of absence be granted to the following Members for the period mentioned against each :—

- |                             |   |
|-----------------------------|---|
| 1. Shri K.P. Unnikrishnan   | 29.3.88 to 12.4.88 and<br>18.4.88 to 25.4.88                      |
| 2. Dr. (Smt.) Phulrenu Guha | 18.4.88 to 13.5.88<br>27.7.88 to 23.8.88 and<br>29.8.88 to 1.9.88 |
| 3. Shri Azeez Sait          | 27.7.88 to 12.8.88  |
| 4. Shri Ram Ratan Ram       | 27.7.88 to 10.8.88  |
| 5. Shri Dal Chander Jain    | 27.7.88 to 19.8.88  |
| 6. Shri Girdhari Lal Vyas   | 27.7.88 to 12.8.88  |
| 7. Dr. Prabhat Kumar Mishra | 16.8.88 to 23.8.88 and<br>29.8.88 to 5.9.88                       |

Is it the pleasure of the House that leave as recommended by the Committee be granted ?

HON. MEMBERS : Yes.

MR. DEPUTY SPEAKER : The leave is granted. The Members will be informed accordingly.

## COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

[Translation]

Minutes of the 54th to 56th Sittings

SHRI RAM AWADH PRASAD (Basti) : I beg to lay on the Table Minutes (Hindi and English version) of the Fifty-fourth to Fifty-sixth sittings of Committee on Private Members' Bills and Resolutions held during the current session.

11.08  $\frac{3}{4}$  hrs.

## MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL\*

[English]

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to move for leave to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.”

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 2.9.1988.

The motion was adopted

SHRI J. VENGAL RAO : I introduce the Bill.

SHRI BRAJAMOHAN MOHANTY (Puri) : Sir, I have a short submission.

MR. DEPUTY SPEAKER : I allowed you at that time, but you did not raise.

SHRI BRAJAMOHAN MOHANTY : Kindly accommodate me now.

MR. DEPUTY SPEAKER : All right.

SHRI BRAJAMOHAN MOHANTY : Sir, an anarchical situation has developed in Burma and Government should make a statement. We have a long border with them.

MR. DEPUTY SPEAKER : I will convey your feelings to the Minister concerned.

11.09½ hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Need for Central assistance for supplying drinking water to Pali (Rajasthan) from Indira Gandhi Canal.

SHRI SHANKER LAL (Pali) : Mr. Deputy Speaker, Sir, Javai dam in Pali district of Rajasthan is the only source of prosperity for the farmers. But its water is being supplied to Jodhpur for drinking purposes for the last several years which is causing much discontentment among the farmers and the general public of Pali. In order to solve the drinking water problem of Jodhpur city, Government should take up the Indira Gandhi Canal project on war footing. For that it is essential for the Central Government that it provides necessary finances and cement to the State Government.

- (ii) Need to direct the Haryana Government to construct the portion of Ganga Canal Link passing through that State.

SHRI BIRBAL (Ganganagar) : Mr. Deputy Speaker, Sir, it is almost sixty years since Bikaner Ganga canal was constructed. As it is now in a bad shape, it is unable to bear the water to its capacity of 2750 cusecs. Presently, its intake is only 1850 cusecs of water. Keeping the above situation in view, the Rajasthan Government had started constructing a new canal named Ganga Canal Link four years ago. It was scheduled to be completed by 1986-87. Ganga Canal Link will carry 2750 cusecs of water which is its share of water from Harike barrage and will be discharged into the Indira Gandhi Canal. This water will be taken into R.D. 529 and through Ganga Canal Link will be carried upto Sadhuwali head which is the first head of Bikaner Ganga Canal in Rajasthan. Haryana Government has not initiated any construction work on the portion of the above mentioned canal, which falls in Haryana although the entire amount of cost of construction had already been deposited by the Rajasthan Government with the Haryana Government.

I, therefore, urge upon the Central Government to direct the Haryana Government to start the construction of its portion of the canal immediately. If their portion of canal which falls in Haryana is not constructed within the stipulated time, the farmers of Ganganagar district will be ruined and for that, the Central Government will be entirely responsible.

[English]

- (iii) Need to finalise the site for setting up of the Central Institute for Farm Machinery Training and Testing.

SHRI CHINTAMANI JENA (Balasore) : A Central team had visited Sukiinda Seed Farm in Orissa State for establishment of a Central Institute for Farm Machinery Training in Eastern region and selected the site. On the request of the Agriculture Ministry the State Government had agreed to transfer the land free of cost. After discussion with the Agriculture Ministry,